

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KIXX MEDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kixx Media Private Limited
2.	Date of incorporation of corporate debtor	09/04/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi (RoC-Delhi)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140DL2012PTC234115
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 41A, 3rd Floor, Kh No. 159 Village Rajpur Khurd extn., South Delhi, New Delhi-110074
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 09/11/2023 (Date of receipt of order: 14/11/2023)
7.	Estimated date of closure of insolvency resolution process	06/05/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sunil Kumar Reg. No.: IBBI/IPA-002/IP-N00628/2018-19/11884
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: D-740, Type-III, Mandir Marg, Opposite EOW Office, New Delhi- 1100001 Reg. Email id: sunilcs9@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: D-740, Type-III, Mandir Marg, Opposite EOW Office, New Delhi-1100001 Email id: cirp.kixxmedia@gmail.com
11.	Last date for submission of claims	28/11/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None at Present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	None at Present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) None at Present

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Kixx Media Private Limited** on **09/11/2023 (Order received on: 14/11/2023)**.

The creditors of **Kixx Media Private Limited**, are hereby called upon to submit their claims with proof on or before **28/11/2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class None at present in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional :
Date and Place: :

Sunil Kumar
16/11/2023, Delhi